

Usage charges on private airlines

1336. SHRI T.T.V. DHINAKARAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of various charges/fees levied by Government on private airlines in domestic sector for using facilities like runway, taxi track, hangar etc., on aircraft basis;

(b) how these charges/fees are determined; and

(c) when this was last revised?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Airports Authority of India (AAI) levies Route Navigation Facility Charges (RNFC), Terminal Navigation Landing Charges (TNLC), Parking and Housing Charges, X-ray baggage charges, Passenger Service Fee (PSF) etc. for usage of various facilities at the airports. The various charges in domestic sector at International airports are: RNFC-Rs. 4200/-; TNLC- for aircraft below 10,000 kgs Rs. 989/- 10000 kgs and above Rs. 5951- for each landing. Landing charges-upto 100 MT Rs. 170.80 per MT, above 100 MT Rs. 17,080/- plus Rs. 229.50 per MT in excess of 100 MT; Housing charges-Upto 100 MT Rs. 7.40 per hour per MT, above 100 MT Rs. 740/- plus Rs. 9.80 per MT per hour in excess of 100 MT; Parking charges-upto 100 MT Rs. 3.70 per hour per MT, above 100 MT Rs. 370- plus Rs. 4.90 per MT per hour in excess of 100 MT. Night parking charges between 2200 hours to 0600 hours are-upto 100 MT Rs. 1.85 per hour per MT, above 100 MT Rs. 185 plus Rs. 2.45 per MT in excess of 100 MT.

Charges at domestic airports are: RNFC-Rs. 4200/- Landing charges-upto 10,000 kgs Rs. 61/- per 1000 kgs, 10,001 kgs to 20,000 kgs-Rs. 610/ plus Rs. 107/- per 1000 per kgs in excess of 10,000 kgs, over 20,000 kgs-Rs. 1,680/- plus Rs. 210/- per 1,000 kgs in excess of 20,000 kgs. Housing charges upto 40,000 kgs- Rs. 3.15 per hour per 1000 kgs, 40,001 to 1,00,000 kgs -Rs. 126/- plus Rs. 6.14 per hour 1000 per kgs in excess of 40,000 kgs, over 1,00,000 kgs- Rs. 494/- plus Rs. 9.35 per hour 1000 kgs in excess of 1,00,000 kgs. Parking Charges: Upto 40,000 Kgs-Rs. 1.58 per hour per 1000 Kgs, 40,001 to 1,00,000 kgs-Rs. 63/- plus Rs. 3.07 per 1000 kg per hour in excess of 40,000 kgs, above 100 MT Rs. 247/ plus Rs. 4.68 per 1000 kgs per hour in excess of 1,00,000 kgs. Night

parking charges between 2200 hours to 0600 hours-upto 40,000 kgs- Rs. 0.80 kg per hour per 1000 kgs, 40,001 kgs to 1,00,000 kgs- Rs. 32/- plus Rs. 1.55 per 1000 kg per hour in excess of 40,000 kgs. Above 100 MT Rs. 125/- plus Rs. 2.35 per 1000 kg per hour in excess of 1,00,000 kgs.

Civil Enclaves: TNLC upto 10,000 kgs Rs. 9/- per 1000 kgs, 10,001 to 20,000 kgs Rs. 90/- plus Rs. 14/- per 1000 per kgs in excess of 10,000 kgs, over 20,000 kgs Rs. 230/- plus Rs. 28/- per 1000 kgs in excess of 20,000 kgs.

Small Domestic Operators: RNFC upto maximum All Up Weight (AUW) of 21,000 kgs-Rs. 4200/- Landing charges upto a maximum AUW of 21,000 kgs- Rs. 103/- per 1000 kgs at international airports, Rs. 59/- per 1000 kgs at domestic airports; TNLC at International airports Rs. 100/- per 1000 kgs upto a maximum AUW of 21,000 kgs; X-ray Baggage Charges: Aircraft upto seating capacity 25-Rs.100/-, 26-50-Rs. 200/-, 51-100 Rs. 450/- 101-200 Rs.700/- and 201 and above-Rs.800.

Passenger Service Fee (PSF): Rs. 200/- per embarking passenger at international/domestic airports including civil enclaves. In addition to above, service charges for extension of ATC watch hours beyond designated watch hours are also charged @ Rs. 4500/- per hour for Category A-ILS and Rs. 1200/- for category B-Non ILS.

(b) The charges/fees are determined considering the cost of operation of various services like route navigation, surveillance, landing etc. These charges also cater to the requirement of funds for continuous upgradation of infrastructure for meeting the demand of growing traffic. The charges are fixed after having discussion with the user group of International Air Transport Association and implemented after the approval of Government of India.

(c) RNFC was last revised with effect from 21.4.2006. TNLC was last revised with effect from 1.4.2001. From 1.4.2003, TNLC was reduced by 25% of the current rates for domestic flights at five international airports. Landing charges was last revised with effect from 1.4.2001. From 12.2.2004 a discount of 15% was introduced for the domestic scheduled operators, if the payment of landing charge is made within the credit period of 15 days. From 12.4.2004, landing charges were abolished in respect of aircraft operated by domestic scheduled operators with a maximum certified seating capacity of less than 80 seats and helicopters of all types. Parking and

Housing Charges were last revised with effect from 1.4.2001. Screening charges of registered baggage of passengers at domestic airports were last revised with effect from 1.5.1996.

New entrants in aviation sector

1337. MISS MABEL REBELLO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of applications which are pending from private companies seeking permission to enter into the aviation industry;

(b) whether adequate facilities are available in the airports of this country to handle heavy rush of aircrafts; and

(c) what is the plan of Government to reduce airport taxes in some of the airports within the country, as the same is different in various States?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) There are 11 applications pending from private companies seeking permission to operate scheduled domestic Air Transport Services.

(b) Provision of adequate infrastructural facilities at the airports in the country is a continuous process and is being provided in a phased manner, depending upon the traffic growth and demand from airline operators. Government has taken several steps to facilitate growth of airport infrastructure in a sustained manner through restructuring of important metro airports, facilitating construction of private greenfield airports, allowing FDI in airport infrastructure upto 100% and development of important non-metro airports through public private partnership.

(c) While airport operators charge landing/parking charges from airlines/ aircraft operator there is no airport tax levied by the Government.

Chandigarh as civil airport

1338. SHRI TARLOCHAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the progress about making Chandigarh as a civil airport;